

Sl. No. 9

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.04.2024 AT 01:30 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/74/7/AMR/2021	Admitted	7 of IBC	Dovefibn Micro Finance Private Limited Vs Laxme Saai Steel Private Limited
	IA(IBC)/108/2024	U/s 60(5) of IBC, 2016	M/s. Laxme Saai Steel Private Ltd. Vs. The Officer in charge The Assessment Unit/ Verification Unit/ Technical Unit/ Review Unit And 2 Anr

**ORDER**

**IA (IBC)/108/2024:**

**Present:** Ms. GVL Meghana, Proxy counsel for the Applicant.

Ld. Counsel for the Applicant is directed to issue a fresh notice to R1 with correct jurisdictional address of the officer by informing the next date of hearing and file a compliance memo well before the next date of hearing. For filing counters of R2 & R3, list the matter on 06.06.2024.

Sd/-

**SANJAY PURI  
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**